
*Sr. No. Name of the group
housing society*

4. Shivalika
 5. DTC Employees
 6. TAB
 7. Supreme
 8. Gewa Sampada
 9. Nav Rachna
 10. Kadar.
-

[Translation]

Incentives to Government Employees

8357. SHRI MRUTYUNJAYA
NAYAK:
SHRI MADN LAL KHUR-
ANA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Awards were given by the Board of Arbitration an encashment of earned leave and half -pay leave long back but no decision has been taken thereon so far;

(b) whether no decision has since been taken on the recommendations of the 4th Pay Commission regarding grant of non-interest bearing advance equal to half a months basic pay once a year and creation of pension fund , uniformity in definition of 'family' new plan for commutation of pension and a medicare scheme for pensioners; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNES, PUBLIC GRIEVANCES AN D PENSIONS (SHRI-MATI MARGARET ALVA) (a) The Awards given by the Board of Arbitration regarding the eneashment of E. L. while in service and enchashment of HPL at the time of supran- nution are under examination as per proce- dure laid down for the purpose.

(b) and (c). The Fourth Central Pay Commission's recommendation regarding grant of non-interest bearing advance equal to half month's basic pay was not accepted by the Government.

The Fourth Central pay Commission did not make specific recommendations, regarding the Pension Fund with contribu- tion of the Government and the employees, which was already under consideration of the Government . It only made an observa- tion that while evolving such a scheme, the Government have to consider certain aspects mentioned in their Report and strive for uniformity. The Pay Commission sug- gested that the feasibility of introducing a scheme under which commuted portion of pension will be restored after a period of 7 years may be examined by the Govern- ment.

Regarding provision of medical facil- ites to pensioners, the Pay Commission suggested that Govt. may examine the modality of introducing a special compre- hensive medical scheme for pensioners. These observations/suggestions have ben taken note of by the Government. The Govt. have since decided that the present position relating to definition of 'Family' in different rules and the Commutation Scheme need no change.

[English]

Glazing of Verandahs

8358. SHRI MUMTAZ ANSARI: Will

the Minister of URBAN DEVELOPMENT be pleased to refer to reply given to Unstarred Question No. 6144 on September 9, 1991 and state:

(a) whether the work relating to the remaining 193 cases has since been completed;

(b) if not, the reasons therefor; and

(c) the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). The work of glazing has been completed in 173 cases out of 193. In the remaining 20 cases, the work is in progress and is expected to be completed by July, 1992.

Works Undertaken by NBCC

8359 DR. Y. S. RAJASEKHAR REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) Whether any complaint was received regarding the construction work under taken by the National Buildings Construction Corporation during the past five years in the Union Territory of Delhi;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

[*Translation*]

Import of Modified Car for Disabled

8360. SHRI BHUWAN CHANDRA

KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have accorded approval to import any modified tax-free car to the convenience and demand of the disabled persons of the country, especially war disabled military officers (retired);

(b) if so, the details thereof;

(c) whether the Government have started import and also indigenous manufacture of such tax-free modified cars;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN) : (a) Government have not accorded approval to import any modified tax free car.

(b) Does not arise.

(c) and (d). passenger cars fitted with handicapped control gadgets are being manufactured by M/s. Maruti Udyog Ltd. for disabled persons.

(e) Does not arise.

[*English*]

DDA Plots to Retiring Persons

8361. SHRI VIJAYNAVAL PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority invited applications upto December 1991 from retired persons registered with the DDA for allotment of plots at Rohini Residential Scheme;